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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ W.P.(C) 8848/2022, CM APPL. 41837/2022, CM APPL. 12432/2023,
CM APPL. 12464/2023, CM APPL. 3709/2024, CM APPL.
7762/2024 & CM APPL. 13035/2024
LR BUILDERS PVT. LTD.Petitioner

Through: Ms. Muskan Puri, Adv.
M: 8929929789

versus

**NORTH DELHI MUNICIPAL CORPORATION
& ORS.**Respondents

Through: Mr. Ranjeet Pandey, SC with Ms.
Manisha, Adv. for R-1 – MCD.
M: 9650776743
Mr. Sanjay Katyal, SC with Ms.
Chand Chopra and Mr. Piyush Jain,
Advs. for DDA
Mr. Gautam Narayan, Sr. Adv. with
Mr. Priyadarshi Chaitanyashil, Ms.
Asmita and Mr. Tejaswi Bhanu,
Advs. for R-3.

+ W.P.(C) 5691/2024, CM APPL. 49608/2024, CM APPL. 56257/2024,
CM APPL. 59791/2024 & CM APPL. 68944/2024
M/S PP JEWELLERS PVT. LTD. & ANR.Petitioners

Through: Mr. Gautam Narayan, Sr. Adv. with
Mr. Priyadarshi Chaitanyashil, Ms.
Asmita and Mr. Tejaswi Bhanu,
Advs.

versus



DELHI DEVELOPMENT AUTHORITY & ANR.Respondents
Through: Mr. Sanjay Katyal, SC with Ms.
Chand Chopra and Mr. Piyush Jain,
Advs. for DDA
Ms. Khusbhoo Nahar and Ms.
Muskan Puri, Advs. for R-2.

CORAM:
HON'BLE MS. JUSTICE MINI PUSHKARNA

ORDER
17.03.2025

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1. Learned Senior Counsel appearing for M/s P.P. Jewellers Private Limited, submits that *W.P.(C) 8848/2022*, has become infructuous. He submits that the prayer made in the said petition is with respect to taking action for sealing-cum-demolition in relation to *property no. H-5, Netaji Subhash Place, Pitampura, New Delhi 110034*. He submits that Delhi Development Authority (“DDA”) has already issued a sealing order, which has been challenged by M/s P.P. Jewellers Private Limited in *W.P.(C) 5691/2024*. Thus, he submits that *W.P.(C) 8848/2022* can be disposed of.
2. Per contra, learned counsel appearing for LR Builders Private Limited, submits that an application, being *CM APPL. 41837/2022*, has been filed on behalf of LR Builders Private Limited, for initiation of proceedings under Section 340 of Code of Criminal Procedure, 1973 against the M/s P.P. Jewellers Private Limited, for the reason that M/s P.P. Jewellers Private Limited has falsely claimed ownership over the building in question.
3. In response, learned Senior Counsel appearing for M/s P.P. Jewellers Private Limited, vehemently disputes the said submissions and submits that the issue with respect to the ownership of LR Builders Private Limited, is subject matter before the NCLT. He further submits that a similar



application like the one filed in *W.P.(C) 8848/2022*, has been filed on behalf of LR Builders Private Limited in the connected petition, i.e., *W.P.(C) 5691/2024*. Thus, he submits that *W.P.(C) 8848/2022* ought to be disposed of, as having been satisfied.

4. Learned Standing Counsel appearing for DDA submits that a Status Report has been filed on behalf of DDA, wherein, various facts as regards the status of the property in question have been detailed.

5. Let steps be taken by the DDA to have the said Status Report, placed on record.

6. Learned Counsel appearing for the Municipal Corporation of Delhi (“MCD”) in *W.P.(C) 8848/2022*, submits that MCD does not have role in the present case and it is for the DDA to take the requisite action.

7. Learned counsel appearing for LR Builders Private Limited submits that they have no objection if MCD is deleted from the Array of Parties.

8. Accordingly, MCD (erstwhile North Delhi Municipal Corporation) is deleted from the Array of Parties.

9. Let amended Memo of Parties be filed within a period of one week, from today.

10. Re-notify on 15th May, 2025.

MINI PUSHKARNA, J

MARCH 17, 2025/kr